

**NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**

**CP(IB)No.45/BB/2021**

CORAM: SHRI ASHOK KUMAR BORAH, MEMBER (JUDICIAL)  
SHRI HEMANT KUMAR SARANGI, MEMBER (TECHNICAL)

DATE: 23<sup>rd</sup> July, 2021  
TIME: 02:00 PM

**In the matter of**

Ashish Rijwani

v.

M/s. Mantri Developers Pvt Ltd

**Section: 7 of I&B Code, 2016**

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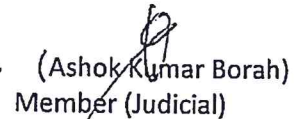
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**ORDER**

Adv Chetna Bisht appeared through VC for the Financial Creditor as proxy counsel. Learned counsel for the Corporate Debtor Shri. Chandramouli also appeared through VC and submitted that he has filed counter. The Operational Creditor may file the rejoinder, if any, within a week from the date of receipt of the counter. **List it on 20.08.2021**



(Hemant Kumar Sarangi)  
Member (Technical)



(Ashok Kumar Borah)  
Member (Judicial)